

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/333 /2006-335 /2006 - EX[DB]

Date 11/12/2009

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
M/S RADIANT SILK MILLS PVT.LTD.
G-17 & G-18, RIICO INDUSTRIAL
AREA PUR RAOD BHILWARA
M/S RADIANT SILK MILLS PVT.LTD.

Appellant

Vs

Respondent

C.C.E. JAIPUR I:-

I am directed to transmit herewith a certified copy of **Final order No. 1366-1368/ 2009 EX[DB]** dated 09-12-09 passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME, JAIPUR 302005.

2. Adv. / Consult SH.K.K.ANAND, C/O

MR.SANJAY KHATRI

4-KA-32, JAWAHAR NAGAR, JAIPUR(RAJ)

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file


Assistant Registrar
(Excise Appeal Branch)

18. SANJAY AGARWAL DIRECTOR M/S RADIANT SILK MILLS PVT.LTD.

G-17 & G-18, RIICO INDUSTRIAL

AREA PUR RAOD BHILWARA

19. SHYAM KUMAWAT EXPORT EXECUTIVE M/S RADIANT SILK MILLS PVT.LTD.

G-17 & G-18, RIICO INDUSTRIAL

AREA PUR RAOD BHILWARA

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-III

Date of hearing/decision: 9.12.2009

Central Excise Appeals No.333, 334 & 335 of 2006

Arising out of the order in appeal No.647(HKS)CE/JPR-II/2005 dated 22.11.2005 passed by the Commissioner (Appeals II), Customs & Central Excise, Jaipur.

For Approval and Signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Hon'ble Mr. D.N. Panda, Member (Judicial)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	Yes
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

1. M/s Radiant Silk Mills (P) Ltd.
2. Shyam Kumawat, Export Executive
4. Sanjay Agarwal, Director

Appellants

Vs.

C.C. & C.Ex, Jaipur

....

Respondent

Appearance:

Shri K.K. Anand, Advocate for the appellants

Shri Sansar Chand ,Authorized Departmental Representative (SDR) for the Revenue

Coram: Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. D.N.Panda, Member (Judicial)

FINAL Oral Order No. 1366-1388/09

Per M. Veeraiyan:

These three appeals No.E/333, 334 & 335 of 2006 arise out of common order. The disputed amounts involved in one case is a penalty Rs.14,573/- and redemption fine of Rs.18,000/- and in other two cases, a penalty of Rs.4,000/- each. Considering the quantum of disputed amounts

involved, these appeals are dismissed in terms of the proviso (2) to Section 35B of Central Excise Act, 1944 as the amounts involved are very meagre.

(M. Veeraiyan)
Member (Technical)

(D.N. Panda)
Member (Judicial)

scd/